

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

R.O.C.NO. 8/2023-RC

DATED: 20-12-2023

NOTIFICATION

The High Court for the State of Telangana had issued Notification No. 8/2023, dated 11-1-2023 inviting applications for direct recruitment to the posts of System Assistants in the High Court for the State of Telangana, and the candidates were subjected to the Computer Based Examination and viva-voce (oral interview).

The High Court after duly following the relevant rules and procedure, hereby declares the provisional selection of the candidates bearing the following hall-ticket numbers for appointment to the posts of System Assistants in the High Court for the State of Telangana:

238000320	238000677	238000814	238001546	238002059
238002222	238002689	238003367	238003777	238004069
238004111	238004264	238004313	238004506	238004723
238005170	238005200	238005615	238005786	238005833
238005946	238006659	238006663	238007213	238007273
238007336	238008869	238009687	238010913	238011779
238012133	238012850	238013133	238013189	238013723
238014017	238014265	238015673	238016096	238016101
238016134	238017244	238018486	238018651	238020760

NOTE:

1. The selection of candidates against BC-E vacancies shall be subject to the outcome of Civil Appeal No. 2628-2637/2010 pending before the Hon'ble Supreme Court of India.
2. The candidates with the aforementioned said Hall Ticket Numbers shall be eligible for appointment to the service by direct recruitment unless he/she satisfies the following conditions, viz.,
 - a) that he/she is of sound health, active habits, and free from any bodily defects or infirmities rendering him/her unfit for the service.
 - b) That his/her character and antecedents are such as to qualify him/her to such service.
3. All rights are reserved with the appointing authority to cancel the selection for appointment to the post at any stage, if any information furnished by the candidates found to be false at any later stage, and the candidates are liable for prosecution for furnishing such false information.
4. If the candidate furnishes wrong information with regard to category and caste, they shall not have any right subsequently for selection in that particular category, caste, etc., and in that aspect the appointing authority is not responsible for the lapse on the part of the candidate.


20/12/2023

REGISTRAR JUDICIAL
FAC. REGISTRAR (RECRUITMENT)